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PART--IV-- Bills introduced in the Tripura Legislative Assembly: Report of Selection Committees presented or to be presented to the Assembly; and Bills published before introduction in that Assembly.

TRIPURA LEGISLATIVE ASSEMBLY SECRETARIAT NEW CAPITAL COMPLEX AGARTALA, TRIPURA, PIN-799010

No.F.7(13-16)-LA/2024/1554

Dated, Agartala, the 5th March, 2024.

NOTIFICATION

"As required under Rule 117 of the Rules of Procedure and Conduct of Business in the Tripura Legislative Assembly, 'The Tripura Appropriation Bill, 2024 (The Tripura Bill No. 2 of 2024)' as introduced in the Assembly on the 5th March, 2024 is published in the Tripura Gazette."

B. Majumder)

Secretary

Tripura Legislative Assembly

TRIPURA BILL NO.2 OF 2024.

THE TRIPURA APPROPRIATION BILL, 2024 (THE TRIPURA BILL NO.2 OF 2024)

A BILL

to provide for the withdrawal of certain sum from and out of the Consolidated Fund of the State of Tripura for the Services of the financial year 2024-25.

BE it enacted by the Legislative Assembly of Tripura in the seventy fifth year of the Republic of India as follows: -

Short Title

- 1. This act may be called the Tripura Appropriation Act, 2024.
- Issue of a sum of Rs.27876,67,26,000/out of the Consolidated Fund of the State of Tripura for the Financial Year 2024-25.
- 2. From and out of the Consolidated Fund of the State of Tripura, there may be paid sums not exceeding those specified in column-3 of the Schedule amounting in the aggregate to the sums of Rupees twenty seven thousand eight hundred seventy six crore sixty seven lakh and twenty six thousand only towards defraying the several charges which will come in course of payment during the financial year 2024-25 (hereinafter referred to as the said year) in respect of the services and purposes specified in column-2 of the said Schedule.

Appropriation

3. The sums authorized to be paid and applied from and out of the Consolidated Fund of the State of Tripura by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation of the said year.

THE SCHEDULE See Section (2 & 3) Tripura Bill No.2 of 2024

1	2				3		j	(Rs. In lakhs)
		Budget Provision						
No. of Votes		Charged on the Consolidated Fund			Voted by Assembly			Grand Total
		Revenue	Capital	Total	Revenue	Capital	Total	
1	Parliamentary Affairs	68.00	0.00	68.00	3562.32	90.00	3652.32	3720.32
2	Governor's Secretariat	790.00	0.00	790.00	0.00	0.00	0.00	790.00
3	General Administration (S.A.)	0.00	0.00	0.00	9507.50	2800.00	12307.50	12307.50
4	Election	0.00	0.00	0.00	16710.50	100.00	16810.50	16810.50
5	Law	0.00	0.00	0.00	19224.33	926.67	20151.00	20151.00
6	Revenue	0.00	0.00	0.00	30891.00	13701.00	44592.00	44592.00
7	General Administration (AR)	0.00	0.00	0.00	361.20	0.00	361.20	361.20
8	General Administration (P&T)	676.10	0.00	676.10	333.00	1100.00	1433.00	2109.10
9	Economics and Statistics	0.00	0.00	0.00	1354.00	728.00	2082.00	2082.00
10	Home (Police)	0.00	0.00	0.00	212822.45	1501.00	214323.45	214323.45
11	Transport	0.00	0.00	0.00	2704.50	2461.00	5165.50	5165.50
12	Co-operation	151.00	673.00	824.00	2874.95	680.53	3555.48	4379.48
13	Public Works (R&B)	3.19	75.00	78.19	74729.00	140911.00	215640.00	215718.19
14	Power	0.00	0.00	0.00	14675.00	58485.00	73160.00	73160.00
15	Public Works (WR)	0.00	0.00	0.00	11819.00	15420.00	27239.00	27239.00
16	Health Services	0.00	0.00	0.00	48478.00	17842.20	66320.20	66320.20
17	Information & Cultural Affairs	0.00	0.00	0.00	6948.00	100.00	7048.00	7048.00
18	General Administration (Political)	0.00	0.00	0.00	894.52	0.00	894.52	894.52
19	Tribal Welfare	0.00	0.00	0.00	79050.96	29756.00	108806.96	108806.96

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(Rs. In lakhs) **Budget Provision** Grand Services and purposes Charged on the Votes Voted by Assembly Total Consolidated Fund Capital Total Capital Revenue Revenue Total 0.00 16932.62 20 Welfare of SC 0.00 0.00 11936.62 4996.00 16932.62 Food, Civil Supplies & 21 0.00 0.00 17721.50 153.00 17874.50 17874.50 Consumer Affairs 22 Relief & Rehabilitation 0.00 0.00 0.00 10278.00 0.00 10278.00 10278.00 56497.15 23 Panchayats 0.00 0.00 0.00 56006.15 491.00 56497.15 24 Industries & Commerce 0.00 0.00 0.00 10575.00 13503.00 24078.00 24078.00 Industries & Commerce 0.00 2917.00 1300.00 4217.00 4217.00 25 0.00 0.00 (H.H.& Sericulture) 0.00 0.00 0.00 9289.00 6717.00 16006.00 16006.00 26 Fisheries Agriculture and Farmers 27 0.00 0.00 0.00 44571.01 11168.19 55739.20 55739.20 Horticulture & Soil 0.00 0.00 0.00 16185.00 1970.00 18155.00 18155.00 Conservation Animal Resource 29 0.00 0.00 0.00 15371.80 2312.20 17684.00 17684.00 Development 42339.00 1350.00 24877.00 68566.00 30 Forest 1350.00 0.00 67216.00 31 0.00 0.00 0.00 153834.22 11960.23 165794.45 165794.45 Rural Development T.R.P. & P.T.G. 0.00 0.00 2504.80 1670.00 4174.80 4174.80 Science, Technology & 33 0.00 0.00 0.00 1604.30 220.00 1824.30 1824.30 Environment Planning & Co-34 0.00 0.00 0.00 5398.00 25.00 5423.00 5423.00 ordination

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(Rs. In lakhs)

1	2	/Rs.							
No. of Votes	Samions and numbers	Budget Provision							
		Charged on the Consolidated Fund			Voted by Assembly			Grand Total	
		Revenue	Capital	Total	Revenue	Capital	Total		
35	Urban Development	0.00	0.00	0.00	47005.92	81316.00	128321.92	128321.92	
36	Home (Jail)	0.00	0.00	0.00	4970.25	1015.00	5985.25	5985.25	
37	Labour	0.00	0.00	0.00	1581.27	250.00	1831.27	1831.27	
38	General Administration (P & S)	0.00	0.00	0.00	1528.00	575.00	2103.00	2103.00	
39	Higher Education	0.00	0.00	0.00	24921.00	7140.68	32061.68	32061.68	
40	Secondary Education	0.00	0.00	0.00	180959.85	50089.15	231049.00	231049.00	
41	Social Welfare & Social Education	0.00	0.00	0.00	155398.86	5093.01	160491.87	160491.87	
42	Youth Affairs & Sports	0.00	0.00	0.00	9100.00	8334.00	17434.00	17434.00	
43	Finance	157143.00	55943.88	213086.88	334081.32	200.00	334281.32	547368.20	
44	Small Savings, GI & IF	0.00	0.00	0.00	574.00	0.00	574.00	574.00	
45	Taxes and Excise	0.00	0.00	0.00	3780.17	750.80	4530.97	4530.97	
46	Treasuries	0.00	0.00	0.00	1016.00	50.00	1066.00	1066.00	
47	College of Agriculture	0.00	0.00	0.00	1014.45	29.52	1043.97	1043.97	
48	High Court	3336.80	0.00	3336.80	896.20	141.00	1037.20	4374.00	
49	Fire and Emergency Services	0.00	0.00	0.00	12626.00	1800.00	14426.00	14426.00	
50	Civil Defence	0.00	0.00	0.00	149.00	0.00	149.00	149.00	
51	Public Works (DWS)	0.00	0.00	0.00	33031.00	18779.00	51810.00	51810.00	
52	Family Welfare and Preventive Medicine	0.00	0.00	0.00	78878.56	4113.00	82991.56	82991.56	
53	Tribal Research and Cultural Institute	0.00	0.00	0.00	2076.80	1052.00	3128.80	3128.80	

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(Rs. In lakhs) **Budget Provision** Grand Services and purposes Charged on the Votes Voted by Assembly Total Consolidated Fund Capital Total Revenue Capital Total Revenue Factories & Boilers 54 0.00 0.00 0.00 359.25 0.00 359.25 359.25 Organization Employment Services & 55 0.00 0.00 0.00 883.00 0.00 883.00 883.00 Manpower Planning 56 Information Technology 0.00 0.00 0.00 3929.00 3290.00 7219.00 7219.00 Minorities Welfare 0.00 0.00 0.00 1559.35 3801.00 5360.35 5360.35 Home (FSL,PAC,Prose-58 cution, Co-ordination 0.00 0.00 0.00 932.05 34.50 966.55 966.55 Cell) 15971.00 59 Tourism 0.00 0.00 0.00 1098.00 14873.00 15971.00 Kokborak and Other 60 0.00 0.00 0.00 220.35 180.00 400.35 400.35 Minority Languages Welfare of Other 2101.00 7833.30 7833.30 61 0.00 0.00 0.00 5732.30 Backward Classes 109426.45 0.00 0.00 109193.05 233.40 109426.45 62 Elementary Education 0.00 Industries & Commerce 707.60 707.60 0.00 0.00 0.00 0.00 707.60 63 (Skill Development) 20131.67 21631.67 21631.67 64 Health (AGMC & GBP) 0.00 0.00 0.00 1500.00 General Administration 690.00 580.00 1270.00 1270.00 65 0.00 0.00 0.00 (Good Governance) Health (Dental College & 66 0.00 0.00 0.00 1404.31 275.00 1679.31 1679.31 IGM Hospital) Public Works (Rural 67 0.00 0.00 0.00 331.00 13665.00 13996.00 13996.00 Sanitation) GRAND TOTAL: 163518.09 56691.88 220209.97 1960769.21 606688.08 2567457.29 2787667.26

STATEMENT OF OBJECTS AND REASONS

This Bill is introduced under Article 204 of the Constitution of India to provide for the appropriation out of the consolidated fund of the State of Tripura of the moneys required to meet the expenditure of the Government of Tripura for the period from the 1st April, 2024 to the 31st March, 2025 for the financial year 2024-25.

(Pranajit Singha Roy)
Finance Minister
Tripura.

TECHNICAL REPORT

This is Money Bill within the meaning of Article 199 of the Constitution of India.

The Bill attracts the provisions of Article 207 of the Constitution of India. Therefore, recommendation of the Governor is necessary for both introduction and consideration of the Bill in the Tripura Legislative Assembly.

The State Legislature has exclusive power to enact a law on the subject.